

FORM A
PUBLIC ANNOUNCEMENT
FOR THE ATTENTION OF CREDITORS OF ATUM CAPITAL PRIVATE LIMITED
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Atum Capital Private Limited
2.	Date of Incorporation of Corporate Debtor	09-04-2019
3.	Authority under which Corporate Debtor is Incorporated / Registered	ROC Mumbai
4.	Corporate Identity No. of Corporate Debtor	U67110MH2019PTC323855
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	B-404, Building No. 17, Stalag CHS Ltd, Tilak Nagar, Chembur, Mumbai - 400089, Maharashtra
6.	Insolvency Commencement Date in respect of Corporate Debtor	12.01.2026 (order copy received on 13.01.2026)
7.	Estimated date of Closure of Insolvency Resolution Process	11.07.2026
8.	Name and Registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: AAA Insolvency Professionals LLP Registration Number: IBBI/IPE-0002/IPA1/2022-23/50001
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: - 64, near Modi Mill, Okhla Phase III, Okhla Industrial Estate, New Delhi, Delhi 110020 Email Id: anilgoel@aaainsolvency.com ankitgoel@aaainsolvency.in
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: 64, near Modi Mill, Okhla Phase III, Okhla Industrial Estate, New Delhi, 110020 Email Id: atum.cirp@gmail.com ankitgoel@aaainsolvency.in
11.	Last date for submission of claims	27.01.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA



13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of Corporate Insolvency Resolution Process of **Atum Capital Private Limited on 12.01.2026 (order received on 13.01.2026)**.

The creditors of **Atum Capital Private Limited** are hereby called upon to submit their claims with proof on or before 27.01.2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Ankit



AAA Insolvency Professionals LLP
IBBI/IPE-0002/IPA1/2022-23/50001

Interim Resolution Professional

In the matter of **ATUM CAPITAL PRIVATE LIMITED**

AFA Valid Up to – 31-12-2026

Through,

Mr. Ankit Goel

Authorised Partner

Date: 15-01-2026

Place: Mumbai

